Dais: They App . . in person / & Com. 1. No division beach is farchaing today The matter adjourned to 1/5/14 0 -13/3/9/ being aley.

Dr.

PER TRIBUNAL

As per direction of the Hon'ble Vice Chairman dated 24,8.93, the matter is kaken up from Sine-dia list. Fixed for Final Hearing on 20 12/ Issue notices for the parties

ropic issued to both In side on 1/11/93.

2111

Dete: 20 12.93

unt in person / by P. Shauliar mar ay ANOTHER RETURNED TO Selvan

forward of times. Raynaman

Jualhearie 23.2.94

26-77

OA \$34/89, 969/89, 970/89, 32/90.

Tribunals Order:

Dated:23.02.19

counse1 narayanan, for the applicant.

> Shrij, M. It. Sethna with Shri Bhatkar, counsel for the respondents

Shri Sethna states that the seniority list has been modified and the applicant no grievance now. ( -- 2 hás) background Shri Shankaranayanan states that he wants) to weeks time to seek instructions as to whether he would to withdraw in a position the latest application, in view of position.

> aden Put up for hearing on 23.03.1994.

MRKolatkar

Lakshmi Swaminathan

M.R. Kolhatkar

Member (J)

Member (A)

[Par M.S. Deshipande. V. c] Date: 23.3.94 (mr.P) Sankawananyanan der

applicant states that the dimal secionty list has not yet been prepared and pour pursuant to the draft dtd. 4-2.93, a lepy of the same will be filed today. He wants to withdraw the present opplication with liberty to file another application questioning the final remonity list as and. when prepared.

Mr. Ramesh lamon adoscate